

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 190 OF 2019 & IA No. 1786 OF 2019

Dated: 3rd October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Versus

West Bengal Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Ranjitha Ramachandran
Anushree Bardhan
Shubham Arya
Poorva Saigal

Counsel for the Respondent(s) : Pratik Dhar, Sr. Adv.
C.K. Rai
Sumit Panwar for R1
Vishrov Mukerjee
Janmali Manikala
Ameya Vikram M.

ORDER

IA No. 1786 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 24 days in filing the reply is condoned. Application is disposed of.

Appeal No. 190 of 2019

Rejoinder to reply of Discom shall be filed within four weeks.

List the matter on **09.01.2020**.

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK